

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 383/TT/2020**

- Subject** : Truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of Combined Asset consisting of 4 assets associated with Augmentation of Transformation Capacity (Part-I) in the Northern and Eastern Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd. and 16 others
- Parties Present** : Shri R. B. Sharma, Advocate, BRPL  
Shri Sachin Dubey, Advocate, BYPL  
Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri A. K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of Combined Assets associated with Augmentation of Transformation Capacity (Part-I) in the Northern and Eastern Region consisting of:

Asset-1: 1 x315 MVA, 400/220 kV transformer at Nalagarh,

Asset-2: 1x315 MVA, 400/220 kV transformer at Abdullahpur,

Asset-3: 1x500 MVA, 400/220 kV transformer at Amritsar and

Asset-4: 4x105 MVA, 400/220 kV single phase transformers at Kishenpur

3. The representative of the Petitioner submitted that the transmission assets were put into commercial operation during 2009-14 tariff period. Initial spares are claimed on the basis of the project cost and accordingly the capital cost as on 1.4.2014 has been revised by adjusting the initial spares deducted in order dated 24.9.2018 in Petition No. 134/TT/2017. Details of additional capital expenditure (ACE) during 2014-19 tariff period have been filed.



No ACE has been claimed during 2019-24 tariff period. Information sought through Technical Validation letter has been filed vide affidavit dated 24.11.2020.

4. The learned counsel for BRPL submitted that he has filed un-notarised reply in the matter on 5.4.2021 and prayed that the notarized reply along with affidavit may be allowed to be filed and requested the Commission to consider the same. He requested that his arguments submitted in the filed reply regarding accrual IDC, recalculation of Initial Spares, tax on transmission business may be taken into consideration. The learned counsel for BYPL submitted that they adopt the submissions made on behalf of BRPL.
5. The Commission directed BRPL to file the notarised reply by 9.4.2021.
6. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

